

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.612 of 2020

Pradeep Kumar Bhuiyan @ Pradip Kumar Bhuiyan
... .. **Petitioner**

Versus

1. The State of Jharkhand
2. Geeta Devi
... .. **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Ramesh Kumar, Adv.
For the State : Mr. Vineet Kr. Vashistha, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: The instant criminal revision application has been filed on 18.08.2020 but till date the revisionist has not produced the surrender certificate.

As a last chance, three weeks' time is granted to the learned counsel for the petitioner for producing the surrender certificate.

The court below is directed to take all coercive steps for apprehension of the revisionist and commit him to jail for serving the sentence, if he does not surrender within three weeks.

(Rajesh Kumar, J.)